

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1769 of 2021**

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1. Pradeep Hajam		
2. Tikeswar Hajam	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: None
For the State	: None

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**Order No.02 Dated- 20.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioners are directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Kolebira P.S. Case No.58 of 2020 registered under sections 341/323/326/307/379/34 of the Indian Penal Code.

Perusal of the record reveals that the allegation against the petitioners is that the petitioners in furtherance of common intention with the co-accused persons attempted to murder Rupu Sahu and Vimal Sahu. It appears from page no.19 at Annexure-2 of the brief which is a copy of the certified copy of the compromise petition filed by the parties in the court of Sessions Judge, Simdega, that the parties have settled the matter outside the Court and do not want to proceed with the case. It is further averred that the allegations against the petitioners are false and the genesis of occurrence is a petty dispute between the parties and that the petitioners are ready to abide by any terms and conditions imposed upon them by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender

within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Simdega, in connection with Kolebira P.S. Case No.58 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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